

THE HIGH COURT OF ORISSA: CUTTACK

ORDER

Cuttack, Dated the 3RD July, 2020

Pursuant to resolution of the Full Court of the High Court, it is hereby notified that;

1. The High Court shall have restricted functioning and take up the matters through virtual hearing as per the prevalent practice till 31st July, 2020.
2. All the Sub-ordinate Courts and Tribunals in the State shall have restricted functioning, as per the earlier directions of the Court, to take up the matters of urgent nature upto 31.07.2020. However, if situation about the spread of Corona Virus in the concerned District, so permits, it shall be open for them to take up other Civil and Criminal matters, preferably those of Under Trial Prisoners and old cases, with the consent of the advocates for the parties.
3. All the District Judges/Presiding Officers of the Tribunals in the State are authorized to close down the Courts/Tribunals in area falling under their jurisdiction, if such area has been declared containment zone or has been shut down by Empowered Officer/District Collector under the Odisha COVID-19 Regulation, 2020.
4. The office of the High Court and the Sub-ordinate Courts and their offices in the Districts where weekend shutdown on Saturday and Sundays in the month of July, 2020 has been declared by the Govt. of Odisha vide Order No. 3856/R & DM (DM) dated 30.06.2020 and in any other districts, where such weekend shutdown is further declared by the State Government in the month of July, 2020, shall remain closed.
5. The National Directives for COVID-19 Management and the Guidelines issued by the Government of India and the Guidelines contained in the order of the Government of Odisha, shall be scrupulously followed by all Courts and Tribunals in the State.

BY ORDER,


03.07.2020
REGISTRAR GENERAL

Memo No. 6521 (100) / Dtd. 03.07.2020

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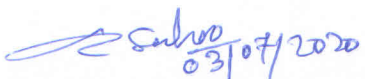
1. All Officers of the Court
2. The Addl. Registrar –cum-Principal Secretary to Hon'ble the Chief Justice
3. All Sr. Secretaries/ Secretaries to the Hon'ble Judges of the Court
4. All Superintendents of the Court
5. The Technical Director, NIC, OHC for uploading in the Orissa High Court website.
6. The Medical officer of the Court
7. High Court's Notice Board
for information and necessary action.


SPECIAL OFFICER (SPL. CELL)

Memo No. 6522 (70) / Dtd.03.07.2020

Copy forwarded to the -

1. Secretary General, Supreme Court of India, New Delhi
2. Registrar General, All High Courts
3. Chief Secretary to Govt. of Odisha, Bhubaneswar
4. Advocate General, Odisha, Cuttack
5. Principal Secretary to Govt. of Odisha, Home Department, Bhubaneswar
6. Principal Secretary to Govt. of Odisha, Finance Department, Bhubaneswar
7. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar
8. Principal Secretary to Govt. of Odisha, Health & Family Welfare Department, Bhubaneswar
9. Director, Odisha Judicial Academy, Cuttack
10. Member-Secretary, Odisha State Legal Services Authority, Cuttack
11. District & Sessions Judges.....(All) of the State
12. President, Orissa High Court Bar Association, Cuttack
13. Commissioner of Police, Police Commissionerate, Bhubaneswar
14. Deputy Commissioner of Police, Cuttack
for information and necessary action.


SPECIAL OFFICER (SPL. CELL)